

ORDER DATED 27<sup>th</sup> OF JULY, 2012

G. Paul.....Applicant

Vrs.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri S.K. Bhanja Deo, Ld. Counsel appearing for the applicant and Sri T. Rath, Ld. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

- "(i) To direct the Respondents to quash the order of framing of charges on 08.09.2011 (Annexure-A/3) by concurrently holding the same as bad, illegal and can not be sustainable in the eye of law.
- (ii) To direct the Respondents not to stop the increment for two years.
- (iii) To direct the Respondents to dispose of the appeal memo filed under Annexure-A/4."

3. Sri Bhanja Deo, Ld. Counsel for the applicant submits that the applicant has been approaching the authority for redressal of his grievance but so far no relief has been granted by the concerned authorities. It is seen from the records that though the applicant has submitted representation vide Annexures-A/2 dated 19.08.2011 and Appeal vide Annexure-A/4 dated 28.10.2011 before the Respondents those are still pending for consideration. Sri Bhanja Deo, therefore,

Y prays that the applicant's grievance can be redressed if Respondent No.1 is directed to consider the case of the applicant and dispose of the pending appeal vide Annexure-A/4 dated 28.10.2011 within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.1 is hereby directed to consider and dispose of the pending appeal vide Annexure-A/4 dated 28.10.2011 within a period of 45 days from the date of receipt of copy of this order. Till then that order of penalty will be kept in abeyance if it has not been implemented so far.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to the Respondent No.1 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

  
JUDL. MEMBER

  
ADMN. MEMBER

K.B